

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NOTIFICATION NO.78

Dated: Guwahati, the 29th November, 2024

In terms of the directions contained in paragraph 34 (xvi) of judgment dated 23-10-2024 passed by the Hon'ble Supreme Court of India in *WP(C) No. 1082/2020 (Suhas Chakma Vs. UOI & Ors.)*, it is hereby notified that, henceforth, the Hon'ble Gauhati High Court and all Courts under its jurisdiction shall, while furnishing the copy of the judgment of conviction / dismissal / reversal of acquittal / dismissal of bail applications, append the coversheet enclosed with this Notification (as applicable) to the judgment informing the convict about the availability of free legal aid facilities for pursuing higher remedies.

The above information shall also be made available in the notices issued to the Respondents by the concerned Courts in appeals against acquittal.

This Notification shall come into effect immediately.

By Order,
Sd/-S.K Poddar
REGISTRAR GENERAL

Memo No. HC. III -10/2024/4876 -49057G, Dated the 29-11-2024.

Copy for information and necessary action to:-

1. The Advocate General, Assam / Nagaland / Mizoram / Arunachal Pradesh for information.
2. The L.R. & Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati, Assam.
3. The Law Secretary, Nagaland/ Mizoram/ Arunachal Pradesh.
4. The Registrar [Vig. / Admin. / Judl. / Estt. (i/c)], Gauhati High Court, Guwahati.
5. The Registrar, Gauhati High Court, Kohima Bench, Kohima / Aizawl Bench, Aizawl / Itanagar Permanent Bench, Yupia.

(He is requested to circulate the Notification amongst all the subordinate Courts in his respective State for compliance

He is further requested to create a separate tab in the official website of his Bench containing information about all the legal aid facilities available in the State and also instruct the subordinate Courts to do the same).

6. The Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
7. The Secretary, Gauhati High Court Legal Services Committee, Gauhati High Court, Guwahati.
8. The District & Sessions Judge,

Bajali / Baksa / Barpeta / Biswanath / Bongaigaon / Cachar / Chirang / Charaideo / Darrang / Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat / Hailakandi / Hojai / Jorhat / Kamrup / Kamrup (M) / Karbi Anglong / Karimganj / Kokrajhar / Lakhimpur / Majuli / Morigaon / Nagaon / Nalbari / Sivasagar / Sonitpur / South Salmara-Mankachar / Tinsukia / Udalguri / West Karbi Anglong.

(He / She is requested to circulate this Notification amongst the Judicial Officers under his / her jurisdiction for compliance

He / She is further requested to create a separate tab in the respective district judiciary website containing information about all the legal aid facilities available in the district).

9. The Member Secretary, Assam State Legal Services Authority / Nagaland State Legal Services Authority / Mizoram State Legal Services Authority/ Arunachal Pradesh State Legal Services Authority.
10. The Chairman, Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
11. The President / Secretary General, Gauhati High Court Bar Association, Guwahati.
12. The President / General Secretary, Gauhati High Court Advocates' Association, Guwahati.
13. The President / Secretary, All Assam Lawyers' Association, Guwahati.
14. The President / Secretary, Lawyers' Association, Guwahati.
15. The Director, Law Research Institute, Gauhati High Court, Guwahati.
16. The Joint Registrar (_____), Gauhati High Court, Guwahati.
17. The Deputy Registrar-cum-Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati. Guwahati.
18. The Deputy Registrar (_____), Gauhati High Court, Guwahati.
19. The Asstt. Registrar (_____), Gauhati High Court, Guwahati.
20. The Librarian-cum-Research Officer, Gauhati High Court, Guwahati.
21. The P.S. to Hon'ble Mr. / Mrs. Justice _____, Gauhati High Court, Guwahati.
22. The Project Manager, Gauhati High Court, Guwahati.

(He is requested to upload this Notification in the website of the Gauhati High Court

He is further requested to create a separate tab in the official website of the Gauhati High Court containing information about the legal aid facilities available in the State).

23. The Court Manager, Gauhati High Court, Guwahati.
24. The A.O.(J), _____ Section, Gauhati High Court, Guwahati.

[The A.O.(J) of the Criminal Appeal and Criminal Revision Sections are to ensure strict compliance with this Notification]

25. The Court Master, Court No. _____, Gauhati High Court, Guwahati.
26. The Court Officer Nos. 1 & 2, Gauhati High Court, Guwahati.
27. The Senior Systems Officer, Gauhati High Court, Guwahati.
28. The C.A. to the Registrar General, Gauhati High Court, Guwahati.
29. The Gauhati High Court Notice Boards.

REGISTRAR GENERAL

[Signature]
29.11.2020
[Signature]
29/11